

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 89699 of 2018

(Arising out of Order-in-Appeal No. NSK/EXCUS/SSP/APPL/005/18-19 dated 10.04.2018 passed by Commissioner of CGST & Central Excise (Appeals), Nashik)

M/s Rishabh Instruments Pvt. Ltd.

.....Appellant

F-31, MIDC,
Satpur, Nashik-422007

VERSUS

**Commissioner of Central Excise
& Service Tax – Nashik**

.....Respondent

Rajaswa Bhawan,
Old Agra Road, Gadkari Chowk,
Nashik - 422002

Appearance:

Shri Aditya R., Advocate for the Appellant

Shri S.B. Hatangadi, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85322 / 2020

Date of Hearing: 25.02.2020

Date of Decision: 25.02.2020

Per: S.K. MOHANTY

When the matter was called today, a letter dated 21.02.2020, addressed by the appellant, was placed before the Bench, mentioning that it has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Accordingly, the appellant has prayed for withdrawing the appeal. The prayer made by the appellant is considered. Therefore, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(S.K.Mohanty)
Member (Judicial)**